

20-1-95

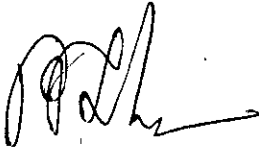
Mr. S.P. Kulkarni, Counsel for applicant
Mr. S. Karkera for Mr. Pradham for respondents.

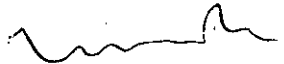
Reply within two weeks.

Status-quo to continue until further
orders.

List on 13-2-95 for Admission Hearing.

✓ 7/0


(P.P. Srivastava)
M(A)


(M.S. Deshpande)
V.C.

dt. 20/1/95
Order No. 11/95
to Appellant (s)
on 25/1/95
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Recd reply on behalf
of respondents on
25/1/95.

188
7/2

13.2.95
Sl. No. 11.

Applicant by Shri. S.P. Kulkarni.
Respondent by Shri. S. Karkera
for Shri. P.M. Pradham.

The learned Counsel for the
applicant states that a
representation had been
made on 4-1-95 to the
P.M.G., Aurangabad Region,
who is respondent No. 3 and
that representation has not
so far been decided.

We direct the respondent
No. 3 to decide the representation
by passing a speaking order
within two months from
the date of receipt of this
order.

Status-quo in respect of
the applicant will be

maintained till the disposal of the representations.

O.A disposed of with this direction.

1/2 Kolhatkar
V.K. (M.S. Deshpande)
n(s). V/c.
J*

Order/Judgement despatched
to Applicant/Respondent(s)
on 24/2/95

8/3/95